

[Shri Shahnawaz Khan]

nisation for the year 1964-65. [Placed in Library. See No. LT-7447/66].

- (4) A copy of the Metalliferous Mines (Amendment) Regulations 1966, published in Notification No. G.S.R. 1739 in Gazette of India dated the 19th November, 1966, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-7448/66].
- (5) A copy of the Employeers' Provident Funds (Seventeenth Amendment) Scheme, 1966, published in Notification G.S.R. 1714, in Gazette of India dated the 12th November, 1966, under sub-section (2) of section 7 of the Employeers' Provident Funds Act, 1952. [Placed in Library. See No. LT-7449/66].

Shri S. M. Banerjee: I would like to ask a clarification about item 5(2) regarding a copy laid of the Main Conclusions of the First Session of the Industrial Committee on Engineering Industry held at Bombay on the 27th August, 1966. I would like to know from the Minister, whether it is a fact that this particular Committee discussed the matter that the mill-owners in this industry were not paying the interim relief recommended by the Engineering Industry Wage Board and, if so, whether this has now been paid by them.

Mr. Speaker: How can that be gone into at this moment when the papers are being laid? He might study them and then see what it is.

INDIAN FOREST SERVICE (APPOINTMENT BY PROMOTION) REGULATIONS, 1966

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I lay on the Table a copy of the Indian Forest Service (Appointment by Promotion) Regulations, 1966, published in Notification No. G.S.R. 1774 in Gazette of India dated the 26th November, 1966, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-7450/66].

Shri Hari Vishnu Kamath: Sir, I raised this point on the last day of the last session. This pertains to the Indian Forest Service. At that time, I had suggested that—in the British days, it was different; we had only the Indian Foreign Service—now we have got another service, the Indian Forest Service, the initials of which are the same, the I.F.S. to avoid confusion, it should be named as the Indian Jungle Service, the I.J.S. (Interruption).

Shri D. C. Sharma: (Gurdaspur): My friend always thinks of jungles.

Mr. Speaker: Order, order.

12.42 hrs.

LEAVE OF ABSENCE FROM SITTINGS OF THE HOUSE

Mr. Speaker: The Committee on Absence of Members from the sittings of the House in their Nineteenth Report have recommended that leave of absence be granted to the following members for the periods indicated against each:—

(1) H. H. Raja Yeswantrao M. Mukne 25th July to 7th September, 1966 (Fifteenth Session).

(2) Shri A. Jayaraman 1st to 18th May, 1966 (Fourteenth Session) and 25th July to 2nd September, 1966 (Fifteenth Session).

- (3) Raja P. C. Deo Bhanj . 25th July to 7th September, 1966 (Fifteenth Session) and 1st to 14th November, 1966 (Sixteenth Session).
- (6) Shri P. G. Karuthiruman . 1st November to 2nd December, 1966 (Sixteenth Session).
- (5) Maharani Gayatri Devi of Jaipur . 25th July to 7th September, 1966 (Fifteenth Session).
- (6) Shri M.K. Shivananjappa . 1st to 27th November, 1966 (Sixteenth Session).
- (7) Shri Ghiyasuddin Ahmed . 1st November to 1st December, 1966 (Sixteenth Session).

I take it that the House agrees with the recommendations of the Committee.

Several hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

12.43 hrs.

RESIGNATION BY MEMBERS

Mr. Speaker: I have to inform the House that Sarvashri Ravi Narayan Reddi, G. Yallamanda Reddy and Y. Eswara Reddy and Shrimati V. Vimla, Devi, elected Members of Lok Sabha from Nalgonda, Markapur, Cuddapah and Eluru constituencies, respectively, in Andhra Pradesh, have resigned their seats in Lok Sabha with effect from the 29th November, 1966, (afternoon).

Some hon. Members rose—

श्री हुकम चन्द्र कछवाय (देवास) : कारण प्राना चाहिये ।

Mr. Speaker: No reasons are to be given for that. I have not to announce the reasons. I have to announce only their resignation (*Interruption*). They had announced that themselves.

श्री हुकम चन्द्र कछवाय : वह जो उन्होंने कारण लिखे हैं कि किन कारणों से इस्तीफा दिया है, वह हाउस के सामने प्राना चाहिये ।

अध्यक्ष महोदय : वह उन्होंने हाउस में खुद कहे थे । . . . (ब्यवधान) ।

श्री हुकम चन्द्र कछवाय : उन्होंने क्या लिखा है वह तो सदन को बताया जाय . . . **

अध्यक्ष महोदय : यह न लिखा जाय ।

Shrimati Renu Chakravarty (Barackpore): The whole of the session they were waiting for the Government to say something on the Steel Plant in Andhra Pradesh, but the Government would not agree to a discussion. It is absolutely out of despair and out of the desire to underline the anger of the people of Andhra Pradesh that they have done this. Why should we drive people to this position? (*Interruptions*). You have been seized of this matter by their letter. Therefore, the House should know why such a thing has happened.

Mr. Speaker: At this moment I have only to inform the House of this and I have done that. At this time I cannot take up any other matter.

Shri S. M. Banerjee (Kanpur): May I remind you of what had happened yesterday? Yesterday when this question was raised by Mr. Yallamanda Reddy and Shrimati Vimla Devi. . . (*Interruptions*). I am not raising that question. Please hear me. Yesterday when they raised this question about steel plant, we all requested that, if there cannot be any discussion at the fag end of the session, he should at least direct the Minister or the Prime Minister who is avoiding coming to Parliament since many days, to make some statement. So we only request you to direct him to make a statement before this session

**Not recorded.